

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

CP No.248/Chd/Hry/2017

In the matter of:

Partap Singh & Anr.Petitioners.

Versus.

Registrar of Companies, NCT of Delhi & Haryana.Respondent.

Present: Ms.Yamini Aggarwal, Practising Company Secretary for
the petitioners.

The authorised representative of the petitioners submits
that notice to the Registrar of Companies, NCT of Delhi and Haryana and
the Chief Commissioner of Income Tax as per the orders dated 13.11.2017
could not be sent because of some personal difficulty. The matter is
adjourned to 07.03.2018 and notice to Registrar of Companies, NCT of
Delhi and Haryana and the Chief Commissioner of Income Tax be sent in
terms of the order dated 13.11.2017 immediately and to file the affidavit of
service before at least 10 days before the date fixed along with the postal
receipts, tracking reports etc.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

January 19, 2018.
Ashwani